

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
SOUTH ZONAL BENCH  
BANGALORE**

Appeal(s) Involved:

**E/20367/2018-SM**

[Arising out of Order-in-Appeal No. 381/2017-CT dated  
03/11/2017 passed by Commissioner of Central Tax ,  
BANGALORE( Appeal-II) ]

**M/s. Gujarat Ambuja Exports Ltd**

Madli Cross PB Road NH 4, 37km Mile Stone  
From Hubli To Bangalore Shiggaon Taluk  
HAVERI - 581205  
KARNATAKA

Appellant(s)

**Versus**

**Commissioner Of Central Tax,  
Bangalore North West  
Commissionerate**

2nd Floor, South Wing, BMTC Bus Stand  
Complex  
Shivaji Nagar  
Bangaluru - 560051  
Karnataka

Respondent(s)

**Appearance:**

**None**

For the Appellant

**Mr. K.B. Nanaiah, Asst.  
Commissioner, AR**

For the Respondent

Date of Hearing: 31/12/2018

Date of Decision: 31/12/2018

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**Final Order No. 21958 / 2018**

**Per : S.S GARG**

When this matter was called up, none appeared on behalf of the appellant despite notice. On perusal of the records, it is noticed that this matter has been coming up for disposal regularly

and was adjourned on some pretext or other. Today also, none appeared on behalf of the appellant. It appears that the appellant is no longer interested in pursuing the appeal. In view of this, the appeal is dismissed for non-prosecution.

(Order was pronounced and dictated  
in Open Court on **31/12/2018**)

**S.S GARG**  
**JUDICIAL MEMBER**

Parveen...